



PUBLISHED BY AUTHORITY

No. 47

CUTTACK, FRIDAY, DECEMBER 1, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA NOTIFICATIONS

The 22nd November 1944

No. 35—IX-15/44-R.—The following amendment to the rules made by the High Court of Judicature at Patna under the powers vested in it by section 6 of the Legal Practitioners Act, 1879 (Act XVIII of 1879), is published for general information:—

Delete the full-stop occurring after the words "Muslim University of Aligarh" in line 7 of rule 3(a) in Part VII, Chapter I, at page 168 of the Courts General Rules and Circular Orders, Civil, Volume I and add the following:—"or the Utkal University."

The 24th November 1944

No. 36—XII-18/44-R.—It is hereby notified for the information of persons likely to be affected that the Court propose to introduce, under section 122 of the Code of Civil Procedure, 1908 (Act V of 1908), the forms of the said Code as amended by them, given below, in the ex-Madras areas in the Province of Orissa to regulate the procedure of all the civil courts there which are subject to the superintendence of this Court. This will be in supersession of the forms amended by the High Court of Judicature at Madras now in force there.

The proposal will be taken into consideration after the 30th January 1945, and any objections and suggestions relating thereto which may be received by the undersigned before that date will be duly considered by the Court.

Forms as amended by the Patna High Court (Appendix D)

- Form No. 1—Decree in Original Suit. (Appendix E)
- Form No. 38—Certificate of sale of land. (Appendix G)
- Form No. 9—Decree in Appeal. (Appendix H)
- Form No. 7—Commission to examine absent witnesses
- Form No. 11—Notice to minor defendant and guardian. Order XXXII, Rule 4 (4).
- Form No. 11a—Notice to minor defendant and guardian. Order XXXII, Rule 4 (4).
- Form No. 11b—Notice to minor defendant and guardian. Order XXXII, Rule 4 (4).
- Form No. 14—Register of Civil Suits

By order of the High Court
A. SALISBURY
Registrar

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 29th November 1944

No. 4385-Com.—The following notification, issued by the Government of India in the Department of Commonwealth Relations, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

New Delhi, 12th October 1944

No. F. 35-7/44-O.S.—The following draft of a further amendment to the Indian Emigration Rules, 1923, which is proposed to make in exercise of the powers conferred by section 24 of the Indian Emigration Act, 1922 (VII of 1922), is published, as required by sub-section (1) of the said section, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 31st January 1945.

Any objection or suggestion which may be received from any person with respect to the said draft before the date specified will be considered by the Central Government.

DRAFT AMENDMENT

In the said Rules for the heading "II—Statement of information to be supplied to emigrants" to rule 17, the following heading shall be substituted, namely:—"II—Supply of information to persons emigrating under assistance".

R. N. BANERJEE

Secretary to the Govt. of India

The 29th November 1944

No. 4387-Com.—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

New Delhi, 20th October 1944

No. L.W.I.S. 828—In pursuance of clause (f) of section 6 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to specify the employment of the following classes of workmen to be employment for the purposes of the said Act:—

"Workmen in the employ of a contractor who are employed on military projects and other constructional works of Government throughout India, except workmen employed on the construction or maintenance of airfields".

D. S. JOSHI

Dy. Secy. to the Govt. of India

FINANCE DEPARTMENT NOTIFICATIONS

The 22nd November 1944

No. 8000-F.—The following notification, issued by the Government of India, Finance Department, is republished for general information.

By order of the Governor

J. E. MAHER

Chief Secretary to Government

SMALL SAVINGS SCHEME

New Delhi, 19th August 1944

No. D/6171-B/44—It is notified for general information that, with effect from the 1st September 1944, the prices at which the 3 per cent Victory Loan, 1957, announced in the Government of India, Finance Department notification No. D/2497-B/44, dated the 25th March 1944, will be issued are as follows:—

	Price per
	Rs. 100 nominal
	Rs. a. p.
Issue prices on any date from the 1st September 1944 to the 9th September 1944.	100 0 0
11th September 1944 to the 16th September 1944.	100 0 8

and thereafter at prices increasing by 8 pies per cent weekly until further orders.

By order of the Governor-General in Council

A. C. TURNER

Secretary

The 29th November 1944

No. 8154—P.F.-3/44-F.—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

Simla, 5th October 1944

No. F.46(1)-R.II/44—In pursuance of sub-rule (1) of rule 19 of the Defence Savings Provident Fund Rules, the Governor-General in Council is pleased to direct that the following further amendment shall be made in the said Rules, namely:—

For clause (a) of rule 13 of the said Rules, as amended with this Department notification No. F.46(1)-R. II/44, dated the 23rd March 1944, the following shall be substituted, namely:—

(a) (1) on his quitting service, or

(2) upon application made by him in that behalf—

(i) on proceeding on leave preparatory to retirement, or

(ii) if he is employed in a Vacation Department, on leave preparatory to retirement combined with vacation, or

K. R. P. AIYANGAR
Dy. Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 29th November 1944

No. 21303-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 7th October 1944

No. T.C. (4) 9/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C.(4)1/44, dated the 22nd January 1944, namely:—

In the table below the said notification, in column I, for the entry No. 2, the following entry shall be substituted, namely:—

" 2. Cloth and Yarn held by exporters for purposes of export, provided that no exporter shall at any time hold stocks in excess of the quantity represented by the unshipped balance of a valid export licence plus the quantity represented by a valid quota licence reduced by such quantity as has been converted into an export licence. (The exception will also apply to goods which have been shut out, even though they are shown as passed for export on the back of the export licence, as in effect this will represent the unshipped balance of an export licence.)"

D. M. PASSMORE
Textile Commissioner

The 29th November 1944

No. 21312-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 9th November 1944

No. 3-TA/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following

further amendments shall be made in the Cotton Cloth and Yarn (Transport) Control Order, 1944, namely:—

In the said Order—

(i) In clause 2A after the words "Collector of that district" the following shall be inserted, namely:—

"The Textile Commissioner or an officer acting on his behalf may detain or cause to be detained, while it is in transit through any place in British India, any cloth or yarn transported between any of these States, and may refuse permission for its onward movement to its destination."

(ii) In the proviso to clause 4, after the words "roads, rail or sea" the words "to any place in India excepting any place in the States of Western India or Jawhar, Janjira and Cambay States" shall be inserted.

The 29th November 1944

No. 21314-S.T.—The following notification, issued by the Government of India, Department of Education, Health and Lands, is hereby republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 15th November 1944

No. D.3847-H(C.)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

THE MILK (USE IN MANUFACTURE) CONTROL ORDER, 1944
1. (a) This Order may be called the Milk (Use in Manufacture) Control Order, 1944.

(b) It extends to the whole of British India.

(c) It shall come into force in a Province from such date as the Provincial Government may notify in the official Gazette.

2. In this Order 'Milk' means cow's, buffalo's or goat's milk and includes separated or skimmed milk and any other edible product derived from milk.

3. No person shall use or cause to be used milk in the manufacture of any non-edible product or of any product not intended for human consumption, except under and in accordance with the conditions of a valid licence issued by the Provincial Government or such authority as the Provincial Government may appoint in that behalf.

4. A licence issued under clause 3 shall be valid for such period not exceeding twelve months as may be stated therein.

S. H. M. OULSNAM
Joint Secy. to the Govt. of India

The 29th November 1944

No. 21323-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 21st October 1944

No. 51-TA/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Textiles (Dyes and Chemicals) Control Order, 1944, namely:—

In the said Order, clause 7 shall be renumbered as clause 8, and before clause 8 as so renumbered the following clause shall be inserted, namely:—

" 7. If the holder of a licence has supplied incorrect information in his application, or if he contravenes any condition of the licence, or if at any time the Textile Commissioner is satisfied that for any reason the licensee is not a fit person to hold the licence, the Textile Commissioner may, in his discretion and without prejudice to any other action which may be taken against the licensee, cancel or suspend his licence."

N. O'H. O'NEILL
Deputy Secy. to the Govt. of India